



2026:AHC:35431

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18502 of 2025

Ashish Kumar Jaysawal

.....Petitioner(s)

Versus

Indian Council Of Medical Research And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Veer Kumar, Vijay Vikram Singh
Counsel for Respondent(s)	: A.S.G.I., Mahendra Bahadur Singh, Manu Vardhana

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Vikram Singh, learned counsel for the writ petitioner and Sri M.B. Singh, learned counsel for the respondents.
2. A preliminary objection has been raised by the learned counsel for the respondents on the premise that the writ petition may not be maintainable for the simple reason that the writ petitioner has an alternative efficacious remedy of approaching Central Administrative Tribunal, since ICMR is notified under Section 14 of the Administrative Tribunal Act. Reliance has been placed upon a decision of the Hon'ble Apex Court in L. Chandrakumar vs. Union of India, AIR 1997 (SC) 1125.
3. Learned counsel for the writ petitioner could not dispute the said legal position.
4. Accordingly, the writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Central Administrative Tribunal having the jurisdiction over the matter.

February 17, 2026

N.S.Rathour

(Vikas Budhwar, J.)